

MR. CHAIRMAN: Now, I first put the Statutory Resolution to the vote of the House.

The question is:

"This House disapproves of the Press Council (Second Amendment) Ordinance, 1974 (Ordinance No. 14 of 1974) promulgated by the President on the 27th December, 1974."

*The motion was negatived.*

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Press Council Act, 1965, as passed by Rajya Sabha, be taken into consideration."

*The motion was negatived.*

MR. CHAIRMAN: Now we take up clause-by-clause consideration. Clause 2. There is an amendment given notice of by Shri B. V. Naik. Is he moving?

SHRI B. V. NAIK: I am not moving, Sir, since the hon. Minister has given a promise. Hon. Member Shri S. M. Banerjee has taken exception to my hair. I take the point well, but I would also give him a piece of advice that he may declass himself from his petty, bourgeois attitude and may become a good Communist.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

MR. CHAIRMAN: There is no amendment given notice of to Clause 3. The question is:

"That Clause 3 stand part of the Bill."

*The motion was adopted.*

*Clause 3 was added to the Bill.*

MR. CHAIRMAN: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI I. K. GUJRAL: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted.*

19. 44 hrs.

Re: HALF-AN-HOUR DISCUSSION

MR. CHAIRMAN: Now I would like to know the wish of the House regarding the half-an-hour discussion....

SHRI S. M. BANERJEE (Kanpur): Sir, I beg to move:

"That this House requests Sardar Swaran Singh Sokhi to agree to postpone his half-an-hour discussion."

MR. CHAIRMAN: If that is the wish of the House....

SARDAR SWARAN SINGH SOKHI (Jamshedpur): Provided it is taken up tomorrow.

MR. CHAIRMAN: That will be decided later. You need not press for the dowry today. The next date will be fixed in consultation with you.

SHRI S. M. BANERJEE: I suggest that it may be taken up tomorrow at 10-30 A.M., from 10-30 to 11-00 A.M.

MR. CHAIRMAN: So, it is agreed that we postpone the half-an-hour discussion.

The House stands adjourned to meet tomorrow at 11-30 A.M.

14.45 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 25, 1975/Chaitra 4, 1897 (Saka).*